tion taken by Government on the recommendations contained in the 87th and 104th Reports (Sixth Lok Sabha) on Excesses over Voted Grants and Charged Appropriations for the year 1976-77.

- (2) Seventh Report on action taken by Government on the recom mendations contained in the 108th Report (Sixth Lok Sabha) on Cash Assistance lor Export Absorbent Cotton relating to the Ministry of Commerce.
- (3) Ninth Report on action taken by Government on the recom mendations contained in the 112th Report (Sixth Lok Sabha) on Overpayments made on fiveyear recurring deposit accounts rtlating to Ministry of Commu nications.

STATEMENTS OF THE PUBLIC AC-**COUNTS COMMITTEE**

PURABI MUKHO-SHRIMATI PADHYAY (West Bengal): Sir, I beg to lay on the Table, a copy each (in English and Hindi) of the following statements of the Public Accounts Committee:

- (1) Statement showing action taken by Government on the recommendations contained in Chapter ! and final replies in respect of Chapter V of 61st Report (Sixth Lok Sabha) on Corporation Tax and Income-tax—A Review.
- (2) Statement showing action taken by Government on the recommendations contained in Chapter I angl final replies in respect of Chapter V of 143 Report (Sixth Lok Sabha) on Direct Taxes.

RE. POINT OF PROCEDURE

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I am on a point of order.

MR. CHAIRMAN: Mr. Bhandare had to say something.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): I am thankful to you for giving me this permission to raise a point of procedure. Sir, I thought that when Question No. 384 was being discussed, I had caught your eye...

Procedure

MR. CHAIRMAN: You had!

SHRI MURLIDHAR CHANDRA. KANT BHANDARE; Yes. and you had noted down my name for asking a supplementary. I do not mind your cutting out my name . . .

MR. CHAIRMAN; Did I cut out?

SHRI MURLIDHAR CHANDRAKANT BHANDARE: I do not mind it because ultimately you must regulate and control the procedure in this House. But what I really mind and what I ask and what I protest against is the manner in which at least one Member here who had no right, because he was not asking a • supplementary was permitted by the Chair for an unnecessary irrelevant interruption. The result of that interruption was that I had to sacrifice my valuable right . . .

MR. CHAIRMAN: He was not permitted; he butted in.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: And this butting in is worse.

MR. CHAIRMAN: I read out to you. Question 384 was asked by Mr. Joshi Mr. Bhabhra was not in his seat. Then came Mr. Verma. After that came Mr. Mathur. Then came Mr. Manubhai Patel and then Mr. Kul karni. It was at that stage that some rather large-size interruption took place, large-size in every sense of the word, and I could not stop it. As I said to you if I had six Marshals, I could manage because one Marshal may not be enough, and otherwise also one might have to use a sten gunl

Alva

SHRI MURLIDHAR CHANDRA. KANT BHANDARE: And, Sir, you should not be affected by the size of the interruption.

MR. CHAIRMAN: It i_s not that; it is the decorum. I try to be as respectful to people as possible. In fact, I told the gentleman:

तुझ को पराई क्या पड़ी अपनी निबेड़तू।

He said he did not understand it, and I translated to him. Why are you worried about others? You mind your own affairs. And he did not, of course, take the hint. This is what goes on. It is not my fault. It is the fault of the hon. Members themselves and I am putting it on record that if the Members do not know how to us the Question Hour time, it is their misfortune and, unfortunately, the misfortune of the country.

SHRI SHIVA CHANDRA JHA (Bihar): Misfortune of the House.

MR. CHAIRMAN; Country is bigger than the House. So, it is the misfortune of the country, and I want to go on record that I have been warning individual Members that there is nothing so precious for India at this moment, not even wealth, as time. It is the time which We are lacking to improve our things and if you do not conserve time, well, woe to India and at the hands of our own representatives. Let this go on record.

SHRI MURLIDHAR CHANDRAKANT BHANDARE: "it was in the same spirit and with the same sentiments, Sir, that I raised this point.

NOTICE OF PRIVILEGE MOTION GIVEN BY SHRIMATI MAR. GARET ALVA—Contd.

SHRI *P.* RAMAMURTI (Tamil Nadu). Sir, this privilege motion had been given notice of by Mrs. Alva

earlier. The Minister made a statement a day earlier to that, wherein he said that he had got "proof, for maligning her by saying that she had acted in that manner and he had asked the House to draw our own inference. This is a very serious statement and if the hon. Minister has got proof in his hands, he should have immediately handed it over to you and this thing might have been placed before the House. Why should they take such a long time? If he does not have any proof before him and if he if saying this only on hearsay, he cannot make a statement like that and malign a Member of Parliament. You cannot keep quiet like this for so many days. She has got a right to absolve herself. We cannot be hanging on fire, (interruptions)

MR. CHAIRMAN: Mr. Ramamurti, the nature of the probe has been communicated to Mr. Sezhiyaji and Mrs. Alva by me and the question is pending, how t₀ give effect to the contradictory statements between the Minister and Mrs. Alva . . . (*Interruptions*).

SHRIMATI MARGARET ALVA: This should go before the Privileges Committee.

MR. CHAIRMAN: Please sit down. I am standing. The question is how to give effect to these contradictory statements, because, whichever way one looks at it, one of them would be found to be misleading the House, whichever way you look. Now that this contradiction has arisen, I am going through it very carefully and 1 have the file with me here. As regards the second one, with which, I think. Mr. Rameshwar Singh i^ concerned, which is about Mr. A Ghani Khan Chaudhuri, I have not accepted this. I have personally looked into it as carefully as any Judge in India would and I do not think anything arises. (Interruptions). This is my opinion and my judgement. You cannot be a judge. If you accuse a person, you cannot be a judge. It is an independent person like me who has